

## NOTES OF THE

## ORDERS OF THE TRIBUNAL

Or. N

order dt. 22.8.02

communicated to  
the pettr. & to  
all respb. as per  
order of Hon'ble  
Court.

L/23/3

P.D.  
8/20/02

## ON MEMO

MA 837/02 for

approval orders

Copy served.

Counter file &amp;

Copy of Counter serv.

for further orders

L/26/2

Bench

Or. Th 05.02.02

for Hearing.

L/25/2 (Counter Bkly)

Or. Th 26.12.02

Copied & boral  
order prepared  
for counsels  
for both side.

L/25/2  
M/03P.D.  
CO.G

Order dt. 26.02.02

Coram: Hon'ble Sh. M.R. Mohanty, Vice-Chairman  
Hon'ble Sh. C.R. Mohapatra, Member

S. O. 98 dated 18/2/02

S. O. 99 dated 18/2/02

S. O. 100 dated 18/2/02

S. O. 101 dated 18/2/02

S. O. 102 dated 18/2/02

S. O. 103 dated 18/2/02

S. O. 104 dated 18/2/02

S. O. 105 dated 18/2/02

S. O. 106 dated 18/2/02

S. O. 107 dated 18/2/02

S. O. 108 dated 18/2/02

S. O. 109 dated 18/2/02

S. O. 110 dated 18/2/02

S. O. 111 dated 18/2/02

S. O. 112 dated 18/2/02

S. O. 113 dated 18/2/02

S. O. 114 dated 18/2/02

S. O. 115 dated 18/2/02

S. O. 116 dated 18/2/02

S. O. 117 dated 18/2/02

S. O. 118 dated 18/2/02

S. O. 119 dated 18/2/02

S. O. 120 dated 18/2/02

S. O. 121 dated 18/2/02

S. O. 122 dated 18/2/02

S. O. 123 dated 18/2/02

S. O. 124 dated 18/2/02

S. O. 125 dated 18/2/02

S. O. 126 dated 18/2/02

S. O. 127 dated 18/2/02

S. O. 128 dated 18/2/02

S. O. 129 dated 18/2/02

S. O. 130 dated 18/2/02

S. O. 131 dated 18/2/02

S. O. 132 dated 18/2/02

S. O. 133 dated 18/2/02

S. O. 134 dated 18/2/02

S. O. 135 dated 18/2/02

S. O. 136 dated 18/2/02

S. O. 137 dated 18/2/02

S. O. 138 dated 18/2/02

S. O. 139 dated 18/2/02

S. O. 140 dated 18/2/02

S. O. 141 dated 18/2/02

S. O. 142 dated 18/2/02

S. O. 143 dated 18/2/02

S. O. 144 dated 18/2/02

S. O. 145 dated 18/2/02

S. O. 146 dated 18/2/02

S. O. 147 dated 18/2/02

S. O. 148 dated 18/2/02

S. O. 149 dated 18/2/02

S. O. 150 dated 18/2/02

S. O. 151 dated 18/2/02

S. O. 152 dated 18/2/02

S. O. 153 dated 18/2/02

S. O. 154 dated 18/2/02

S. O. 155 dated 18/2/02

S. O. 156 dated 18/2/02

S. O. 157 dated 18/2/02

S. O. 158 dated 18/2/02

S. O. 159 dated 18/2/02

S. O. 160 dated 18/2/02

S. O. 161 dated 18/2/02

S. O. 162 dated 18/2/02

S. O. 163 dated 18/2/02

S. O. 164 dated 18/2/02

S. O. 165 dated 18/2/02

S. O. 166 dated 18/2/02

S. O. 167 dated 18/2/02

S. O. 168 dated 18/2/02

S. O. 169 dated 18/2/02

S. O. 170 dated 18/2/02

S. O. 171 dated 18/2/02

S. O. 172 dated 18/2/02

S. O. 173 dated 18/2/02

S. O. 174 dated 18/2/02

S. O. 175 dated 18/2/02

S. O. 176 dated 18/2/02

S. O. 177 dated 18/2/02

S. O. 178 dated 18/2/02

S. O. 179 dated 18/2/02

S. O. 180 dated 18/2/02

S. O. 181 dated 18/2/02

S. O. 182 dated 18/2/02

S. O. 183 dated 18/2/02

S. O. 184 dated 18/2/02

S. O. 185 dated 18/2/02

S. O. 186 dated 18/2/02

S. O. 187 dated 18/2/02

S. O. 188 dated 18/2/02

S. O. 189 dated 18/2/02

S. O. 190 dated 18/2/02

S. O. 191 dated 18/2/02

S. O. 192 dated 18/2/02

S. O. 193 dated 18/2/02

S. O. 194 dated 18/2/02

S. O. 195 dated 18/2/02

S. O. 196 dated 18/2/02

S. O. 197 dated 18/2/02

S. O. 198 dated 18/2/02

S. O. 199 dated 18/2/02

S. O. 200 dated 18/2/02

S. O. 201 dated 18/2/02

S. O. 202 dated 18/2/02

S. O. 203 dated 18/2/02

S. O. 204 dated 18/2/02

S. O. 205 dated 18/2/02

S. O. 206 dated 18/2/02

S. O. 207 dated 18/2/02

S. O. 208 dated 18/2/02

S. O. 209 dated 18/2/02

S. O. 210 dated 18/2/02

S. O. 211 dated 18/2/02

S. O. 212 dated 18/2/02

S. O. 213 dated 18/2/02

S. O. 214 dated 18/2/02

S. O. 215 dated 18/2/02

S. O. 216 dated 18/2/02

S. O. 217 dated 18/2/02

S. O. 218 dated 18/2/02

S. O. 219 dated 18/2/02

S. O. 220 dated 18/2/02

S. O. 221 dated 18/2/02

S. O. 222 dated 18/2/02

S. O. 223 dated 18/2/02

S. O. 224 dated 18/2/02

S. O. 225 dated 18/2/02

S. O. 226 dated 18/2/02

S. O. 227 dated 18/2/02

S. O. 228 dated 18/2/02

S. O. 229 dated 18/2/02

S. O. 230 dated 18/2/02

S. O. 231 dated 18/2/02

S. O. 232 dated 18/2/02

S. O. 233 dated 18/2/02

S. O. 234 dated 18/2/02

S. O. 235 dated 18/2/02

S. O. 236 dated 18/2/02

S. O. 237 dated 18/2/02

S. O. 238 dated 18/2/02

S. O. 239 dated 18/2/02

S. O. 240 dated 18/2/02

S. O. 241 dated 18/2/02

S. O. 242 dated 18/2/02

S. O. 243 dated 18/2/02

S. O. 244 dated 18/2/02

S. O. 245 dated 18/2/02

S. O. 246 dated 18/2/02

S. O. 247 dated 18/2/02

S. O. 248 dated 18/2/02

S. O. 249 dated 18/2/02

S. O. 250 dated 18/2/02

S. O. 251 dated 18/2/02

S. O. 252 dated 18/2/02

S. O. 253 dated 18/2/02

S. O. 254 dated 18/2/02

S. O. 255 dated 18/2/02

S. O. 256 dated 18/2/02

S. O. 257 dated 18/2/02

S. O. 258 dated 18/2/02

S. O. 259 dated 18/2/02

S. O. 260 dated 18/2/02

S. O. 261 dated 18/2/02

S. O. 262 dated 18/2/02

S. O. 263 dated 18/2/02

S. O. 264 dated 18/2/02

S. O. 265 dated 18/2/02

S. O. 266 dated 18/2/02

S. O. 267 dated 18/2/02

S. O. 268 dated 18/2/02

S. O. 269 dated 18/2/02

S. O. 270 dated 18/2/02

S. O. 271 dated 18/2/02

S. O. 272 dated 18/2/02

S. O. 273 dated 18/2/02

S. O. 274 dated 18/2/02

S. O. 275 dated 18/2/02

S. O. 276 dated 18/2/02

S. O. 277 dated 18/2/02

S. O. 278 dated 18/2/02

S. O. 279 dated 18/2/02

S. O. 280 dated 18/2/02

S. O. 281 dated 18/2/02

S. O. 282 dated 18/2/02

S. O. 283 dated 18/2/02

S. O. 284 dated 18/2/02

S. O. 285 dated 18/2/02

S. O. 286 dated 18/2/02

S. O. 287 dated 18/2/02

S. O. 288 dated 18/2/02

S. O. 289 dated 18/2/02

S. O. 290 dated 18/2/02

S. O. 291 dated 18/2/02

S. O. 292 dated 18/2/02

S. O. 293 dated 18/2/02

S. O. 294 dated 18/2/02

S. O. 295 dated 18/2/02

S. O. 296 dated 18/2/02

S. O. 297 dated 18/2/02

S. O. 298 dated 18/2/02

S. O. 299 dated 18/2/02

S. O. 300 dated 18/2/02

S. O. 301 dated 18/2/02

S. O. 302 dated 18/2/02

S. O. 303 dated 18/2/02

S. O. 304 dated 18/2/02

S. O. 305 dated 18/2/02

S. O. 306 dated 18/2/02

S. O. 307 dated 18/2/02

5  
O.A. No. 423 of 2002

CORAM: Hon'ble Mr. M.R.Mohanty, Vice-Chairman  
Hon'ble Mr. C.R.Mohapatra, Member (A)

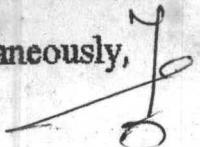
Oral Order dated: 26.02.2008

Applicant, a candidate for the post of ED-Organization of Postal Department, challenged the recruitment process (on the ground that the recruiting authority, after calling for candidates from Employment Exchange, also called for candidates by open advertisement and that it was not insisted to recruit only the inhabitants of the Post Village) in the present case.

2. By filing Counter, the Respondent Department have explained that both the grounds of the Applicant are not sustainable.

3. Previously, while recruiting personnel for ED Post Offices, it was insisted that the person should be of the Post Village. ~~Now~~ It was found to be condition violative of Constitution of India. Therefore, rightly that is no more a ~~now~~ condition for recruitment of ED/GDS personnel. It is only given out now, that upon selection, one must take a residence to Post Village. Thus, the first objection of the Applicant is over ruled.

4. Next ground of the Applicant is that the recruitment should have been done by consulting the Employment Exchange only; as per previous practice. But now it has rightly been decided, in terms of the views of the Hon'ble Apex Court, that public notice, simultaneously,



should be issued. Thus, the second objection of the Applicant is hereby over ruled.

5. As a consequence, this O.A. is dismissed. No costs.

*hans*  
MEMBER (A)

*Leal*  
26/02/08  
VICE-CHAIRMAN